
(2020) 07 CAL CK 0021

In the Calcutta High Court

Case No : Criminal Misc. Case (Bail Application) (CRM) No. No.4985 Of 2020,
Criminal Application No. No. 3218 Of 2020

Jhoru Sk @ Akramul Sk

APPELLANT

Vs

State Of West Bengal

RESPONDENT

Date of Decision : 28-07-2020

Acts Referred:

Indian Penal Code, 1860 — Section 376

Citation : (2020) 07 CAL CK 0021

Hon'ble Judges : Jay Sengupta, J;I.P. Mukerji, J

Bench : Division Bench

Advocate : Jisan Iqbal Hossain, Prasun Kumar Datta, Subrato Roy

Final Decision : Disposed Of

Judgement

The advocate-on-record for the petitioner undertakes to affirm and properly stamp the petition as per the rules within forty-eight hours of resumption

of normal functioning of the court. The petition is taken up through video-conference on the basis of such undertaking.

The alleged offence is under section 376 IPC. The accused is aged about twenty years whereas the victim is about fifteen years old. The incident

took place on 19th April 2020. The FIR was lodged on 20th April 2020. The accused is in custody for about 88 days.

According to the learned advocate for the petitioner, the accused and the victim knew each other for a long time and that sex between them was consensual.

In those circumstances, we allow the bail application of the petitioner.

Accordingly, the petitioner shall be released on bail upon furnishing a bond of Rs.10,000/- (Rupees ten thousand only) together with personal release

bond of equivalent value to the satisfaction of the appropriate court, Murshidabad. The petitioner must, however, attend on every date fixed for trial;

and in the event of failing to do so, the trial court shall be at liberty to cancel the bail of the petitioner without any reference to the court.

CRM No.4985 of 2020 along with CRAN No.3218 of 2020 is disposed of.